

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 182 of 2012, 183 of 2012 & 158 of 2012

Dated : 12th April, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 182 of 2012

The Tata Power Co. Ltd. (G) ... Appellant(s)

Versus

Maharashtra Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur, Advocate
Mr. Vishal Anand, Advocate

Counsel for the Respondent(s): Mr. Buddy A Ranganathan, Adv.
(for R-1)

Appeal No. 183 of 2012

The Tata Power Co. Ltd. (D) ... Appellant(s)

Versus

Maharashtra Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur, Advocate
Mr. Vishal Anand, Advocate

Counsel for the Respondent(s): Mr. Buddy A Ranganathan, Adv.
(for R-1)

Appeal No. 158 of 2012

Tata Power Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur, Advocate
Mr. Vishal Anand, Advocate

Counsel for the Respondent(s): Mr. Buddy A Ranganathan, Adv.
(for R-1)

ORDER

We have heard Mr. Amit Kapur, the learned counsel for the Appellant.

Post the matter for further submissions on **14.05.2013 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Pg/sm

